

**श्री रवि राय :** वे दोनों माननीय सदस्य चार दिनों से जेल में बन्द हैं। उन को सदन की बैठक में आने नहीं दिया जा रहा है।

**श्री जार्ज फरनेग्डीच (बम्बई दक्षिण) :** अध्यक्ष महोदय, कल तक वह बयान आना चाहिए। इस सदन के दो माननीय सदस्य कई दिनों से जेल में बन्द हैं। इस सदन की बैठक हो रही है। आप गृह मन्त्री से कहिए कि कल दोपहर तक उन्हें बयान देना चाहिए कि इन माननीय सदस्यों के बारे में क्या हो रहा है।

12.40 Hrs.

MATTER UNDER RULE 377—*contd.*

PRIME MINISTER'S MEETING WITH  
OPPOSITION LEADERS RE. CENTRAL  
GOVERNMENT EMPLOYEES' STRIKE  
—*contd.*

**SHRI J. B. KRIPALANI (Guna) :** Mr. Speaker, Sir, you have allowed me to say a few words. I hope that the members of other Parties will also allow me to say a few words without interruption because it has become necessary not only to have your permission but also to have the permission of some sections of the House before one can speak. I am referring to what happened yesterday. This Parliament has not only a reputation here but it has a reputation outside India also. It has a reputation to lose and we individual members have also at least in this country either to lose our reputation or to maintain our reputation. You had been to many countries recently (*interruptions*) I got your permission, yet you are interrupting.

**AN HON. MEMBER :** They are withdrawing the permission.

**SHRI J. B. KRIPALANI :** We have a reputation to lose. Each one of us has a right here and you too have rights here. These need to be protected. I am sorry to say that neither your rights nor our rights nor the rights of the whole organization called Parliament were respected yesterday. The Prime Minister spoke one word. She said 'I

do not want to be coerced or bullied'. Now, Sir, we use for the Treasury Benches much worse language. I want this to be clear. If the Prime Minister cannot use a word which is derogatory to us, can we use words derogatory to the Treasury Benches. This is a thing which has got to be decided.

**MR. SPEAKER :** That is why I have called a meeting tomorrow of the General Purposes Committee. The leaders of the Parties are also there. I think it is better to avoid these words. I am going to appeal to them. Tomorrow I hope there will be a consensus and see if we are able to do it. (*Interruptions*).

**श्री जार्ज फरनेग्डीच (बम्बई-दक्षिण) :** अध्यक्ष महोदय, मुझे इस पर कुछ बोलने दीजिए। आप ने आचार्य जी को बोलने दिया। कल की यहां पर जो घटना है उस के बारे में मुझे इतना ही कहना है कि अगर संसदीय परम्पराओं के बारे में बात करनी हो तो मेरी सभी लोगों से और खास तौर से आचार्य जी से प्रार्थना है कि हाउस आफ कामन्स की परम्पराओं को बह देखें। यहां के प्रधान मन्त्री को एक बार बोलने नहीं दिया, इंग्लिस्तान के हाउस आफ कामन्स के अन्दर सैकड़ों बार ऐसा हुआ है जब कि प्राइम मिनिस्टर को बोलने नहीं दिया गया। तो क्या यहां पर यह बातें कर रहे हैं ?

**SHRI H. N. MUKERJEE (Calcutta North East) :** You have been good enough to say that tomorrow the General Purposes Committee is to meet and certain things are to be discussed. I have discovered much to my shame because I belong to this fraternity that things happen inside the room and something else is said outside in the manner that the Minister did. If this sort of things goes on, I do not see any purpose in having meetings which are called by you. If you call a meeting and in your presence certain things are said and then and there they are repudiated with impunity—a reference is made to you specifically—if this sort of malpractice continues, there is no point in having meetings.

MR. SPEAKER : It is only after that, that Shri Vajpayee raised it and I permitted him to raise it here and he replied. I do not know why Shri H. N. Mukerjee is angry after that also. (*Interruption*). Order, order. No more of it now.

SHRI S. M. BANERJEE (Kanpur) : We requested that the Prime Minister should meet to discuss the specific issue. You have not said anything about it.

12.46 HRS.

[MR. DEPUTY-SPEAKER *in the Chair*]

SHRI NATH PAI (Rajapur) : Sir, just one minute. Because of the noise I could not hear what the Speaker told me to do or to restrain from doing. I told him that today is the 14th November, and six years ago this Parliament passed a resolution taking a solemn pledge that every inch of our territory occupied by China forcibly should be liberated. The Parliament took that resolution. I want to know the steps taken by the Government in that regard. What is the use of going and garlanding the Nehru statue? It was a resolution moved by him and Parliament unanimously passed it.

MR. DEPUTY-SPEAKER : Order, order. We proceed further.

SHRI NATH PAI : How ? Without redeeming it ? Acharya Kripalani just now gave a lecture about the reputation of Parliament. If Parliament cannot implement the resolution unanimously adopted, what will be our reputation ? It was a resolution which was adopted unanimously, all Members standing. Sir, you and I have been Members here for long. I do not know what they are going to do about it. It was a unanimous resolution adopted by Parliament, all Members standing.

MR. DEPUTY-SPEAKER : The Speaker said you wrote to him.

SHRI NATH PAI : Yes; they may consider it tomorrow. But tomorrow is the 15th. Today is the 14th (*Interruption*).

MR. DEPUTY-SPEAKER : Order, order. Not now. Let us proceed.

SHRI NATH PAI : Well, I accept what you say.

12.47 HRS.

REGISTRATION OF BIRTHS AND DEATHS BILL—*contd.*

Clause 10—*contd.*

MR. DEPUTY-SPEAKER : The House will now take up clause-by-clause consideration of Registration of Births and Deaths Bill.

SHRI LOBO PRABHU (Udipi) : Before I proceed with my amendment, I would like to seek your guidance or the protection of the Chair on three separate issues which were raised yesterday. The question raised in the amendment yesterday generally shows that it not only affects this Bill, but it affects my right as a Member of this House, it affects the rights of the House and it affects the rights of this country to have legislation properly passed.

The first issue raised was the statement by the Minister that since this Bill is five years old and has already been passed by the Rajya Sabha, no amendment in it should be made because it would involve further loss of time. I would like to have a clear ruling from you. The question is, because a Bill has been passed by the Rajya Sabha, does the Lok Sabha become a mere rubber-stamp ?

MR. DEPUTY-SPEAKER : This House is not supposed to take into consideration what was said there or done there. That is all.

SHRI LOBO PRABHU : Please see the record. He has clearly said that because this Bill will have again to be referred to the Rajya Sabha if amendments are made, he was not prepared to accept any amendment. If that is the position—let me complete.

MR. DEPUTY-SPEAKER : What I thought about it when he referred to it was that there was an urgency of getting through this legislation. That is all.

SHRI LOBO PRABHU : Let him answer it in due course. If the Bill had been delayed for five years, a delay